

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6830  
ANSWERED ON:17.05.2012  
PENSION TO DISPLACED FAMILIES  
Choudhary Shri Harish;Singh Shri Ijyaraj

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether even after making provision of monthly pension for disabled, old persons, widows and unmarried girls by the Government for displaced families after acquisition of their land, no monthly pension has been given by any industry till date;
- (b) if so, the reaction of the Government in this regard alongwith the provision in this regard;
- (c) the number of members of displaced families to whom monthly pension has been given during the last three years alongwith the number of such industries and the amount of pension provided therefor;
- (d) whether the provision in this regard have been violated during the last three years; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) &(b): Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Governments/UT Administrations under the provisions of Land Acquisition Act,1894. Further, it may be mentioned that this Department has formulated the National Rehabilitation and Resettlement Policy, 2007, which is in the form of guidelines. State Govts/UTs have been requested to implement the Policy. Para 7.17 of the Policy provides that the project authorities shall at their cost, arrange for annuity policies that will pay a pension for life to the vulnerable affected persons (disabled, destitute, orphans, widows, unmarried girls and abandoned women etc.) of such amount as may be prescribed by the appropriate Government subject to a minimum of five hundred rupees per month. The States Governments/Public Sector Undertakings or Agencies, and other requiring bodies may put in place greater benefits than those prescribed. So, the States/UTs are free to provide more benefits to the affected families.

(c) & (d): The data regarding the number of members of displaced families to whom monthly pension has been given during the last three years alongwith the number of such industries and the amount of pension provided to them is not maintained at the Central Government level.

(e): In view of (c) &(d) question does not arise.